

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

MA NO. 6 OF 2020

IN

ORIGINAL APPLICATION NO: 71 OF 2020 (SZ)

IN THE MATTER OF:-

GAVINOLLA SRINIVASApplicant
Versus
UNION OF INDIA & ORSRespondents

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1.	REPLY AFFIDAVIT OF THE APPLICANT TO THE COUNTER AFFIDAVIT DATED 1.1.2021 FILED BY RESPONDENT NO.4	1-21



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Ms. KOTHAI MUTHU MEENAL
COUNSEL FOR THE APPLICANT
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Email: advsravan@gmail.com

PLACE: Chennai

DATE: 1 .2.2021

NOTARY






N. Vijay Kumar B.A.L.L.B.
ADVOCATE & NOTARY
Appointed by Govt. Of T.S.
H.No.4-11-22, Buruduwadi
NARAYANPET, Dist: MBNR. T.S

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GAVINOLLA SRINIVASApplicant
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REPLY AFFIDAVIT BY THE APPLICANT TO THE COUNTER OF
RESPONDENT NO.4 DATED 1.2.2021 AND SUBMISSIONS

I, Govinolla Srinivas S/o G. Venkatramulu, R/o 1-99, Bapanpally village,
Damargidda Mandal, Narayanpet District, Telangana-509407, aged about 40
years presently in Telangana do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the Applicant perused the reply dated 1.2.2021 filed on behalf of the Respondent No.4.
3. It is submitted that though the Respondent No.4 denying the contention of the Applicant, the massive activity at Muchumarri and Pothureddipadu shows that the Respondent No.4 is violating the Judgment dated 29.10.2020 passed by this Hon'ble Tribunal in OA No. 71 of 2020.
4. It is humbly submitted that the Project contractor is involved in the activities at Rayalaseema Lift Irrigation Scheme and hundreds of heavy vehicles, equipment's are working day and night for the project.
5. It is further submitted that the Respondent No.4/contractor has conducted blasts at the place of proposed Rayalaseema Lift scheme in the last week of December, 2020 every alternative day for ten days. That the following Photographs obtained from the activity demonstrate that the Respondent No.4 is conducting massive activity which may be relating to the project activity.

NOTARY

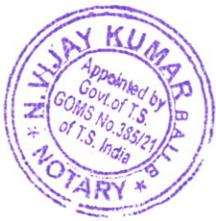


G. Srinivas

N. Vijay Kumar
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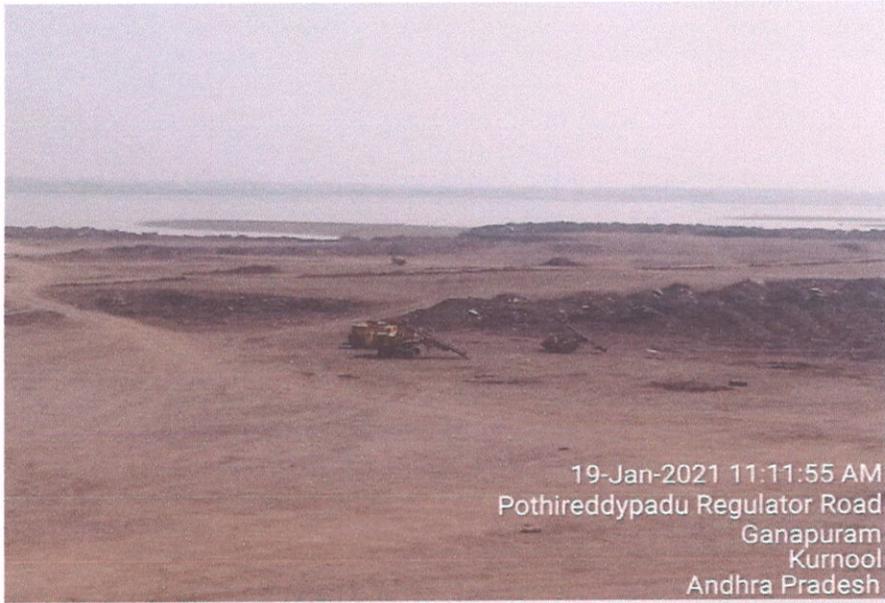


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19-Jan-2021 11:11:55 AM
Pothireddypadu Regulator Road
Ganapuram
Kurnool
Andhra Pradesh



19-Jan-2021 11:11:51 AM
Pothireddypadu Regulator Road
Ganapuram
Kurnool
Andhra Pradesh

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N. Vijay Kumar

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A handwritten signature in blue ink, appearing to read "N. Vijay Kumar".

A handwritten signature in green ink, appearing to read "N. Vijay Kumar".

N. Vijay Kumar B.A.L.L.B.
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6. The above Photographs dated 19.1.2021 clearly indicates that massive activity has been taking place at Pothureddypadu and proposed Rayalaseema Lift Scheme in Kurnool District of Andhra Pradesh.
7. In the above circumstances, it is prayed that the Hon'ble Tribunal may send the Committee which was appointed in the Original Application i.e., Krishna River Management Board, MoEF and IIT Hyderabad to verify the nature of the works at Rayalaseema Lift Scheme site and submit a factual report for the perusal of the Hon'ble Tribunal.

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[Handwritten Signature]
DEPONENT

VERIFICATION

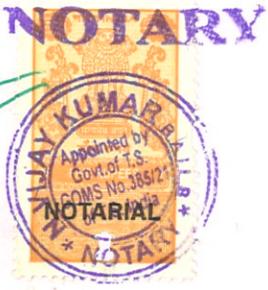
I, Govinolla Srinivas S/o G. Venkatramulu, R/o 1-99, Bapanpally village, Damargidda Mandal, Narayanpet District, Telangana-509407, aged about 40 years do hereby verify that the contents of Paras 1 to 7 are true and that I have not suppressed any material fact.


DEPONENT

Through



SRAVAN KUMAR
SM. KOTHAI MUTHU MEENAL
COUNSEL FOR THE APPLICANT
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Entered in Register:

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sravan kumar <advsravan@gmail.com>

Reply affidavit of Applicant in MA No. 6 of 2020 in OA No. 71 of 2020

1 message

sravan kumar <advsravan@gmail.com>

Mon, Feb 1, 2021 at 9:11 PM

To: Madhuri Reddy <reddymadhuri09@gmail.com>, sumathi selvakumar <sumathi010672@gmail.com>, Ramesh Kumar <drkumaradvocate@gmail.com>, yasmeen ali <hyasmeenali@gmail.com>

Cc: judicial-ngtsz@gov.in

Madam/Sir

The reply affidavit on behalf of the Applicant is attached herewith.

The case is coming up for hearing on 2.2.2021.

With regards

Sravan Kumar
Advocate for the Applicant
9811237009**Reply Affidavit 1.2.2021.pdf**

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